

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 113
IB- 41/(ND)/2020

IN THE MATTER OF:

CASA2 Stays Pvt. Ltd.

....**Applicant**

Vs.

Zexus Air Services Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 05.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:

For the Respondent

: Mr. Nitesh Kumar Singh, Adv.

Mr. ChiragTuteja, Adv.

ORDER

Learned Counsel for the applicant states that the copy of rejoinder is served to the Learned Counsel for the Corporate Debtor but the same could not be filed due to technical issue on his part, seeks and is granted time to take corrective measures, and bring rejoinder on record within one week.

Learned Counsel for the Corporate Debtor sought to file additional document in response to rejoinder, the same may be considered, if required during arguments and may be allowed accordingly.

List for hearing on 26.03.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)